

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 330**

CA-91/2023

In

CP-82/ND/2022

**IN THE MATTER OF:**

Mr. Manoj Kumar Gupta & Ors

**.....APPLICANT/PETITIONER**

**Vs**

Raj Sneh Auto India Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 241/242**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma,  
Mr. Varun Pandit, Mr. Rishabh Arora, Mr. Yash Dhawan,  
Advocates.

For the Respondent : Mr. Prakhar Mithal Mr. Anubhav Singhal, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA-91/2023:-**

As prayed for by the Learned Counsel appearing for the Petitioner, the matter is adjourned. The parties are directed to complete the pleadings, if not already completed.

List the matter on **27.05.2024** along with CP-40/2023.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**